

[बाबू रामनारायण सिंह]

को उठा ले और उस के जारी रहने से यह जो भ्रष्टाचार और बर्बादी हो रही है, वह रुक सके।

अब कपड़े पर कंट्रोल की क्या आवश्यकता है, मैं नहीं समझता। हम अपना कपड़ा दूसरे देशों में भेजते हैं तब फिर कंट्रोल को यहां जारी रखने का क्या कारण है ?

एक माननीय सदस्य : अब तो कपड़े पर से कंट्रोल उठ गया है।

बाबू रामनारायण सिंह : नहीं उठा भाई, अगर उठ जाता, तो कोई बात ही नहीं थी। मंत्री कहें कि कंट्रोल उठ गया, वह तो कहते नहीं हैं, अगर मंत्री ने आप को अधिकार दे दिया हो ऐसा कहने का तब तो दूसरी बात है, खैर, वह दूर की बात है। आखिर में मैं यही कहूंगा कि कंट्रोल यहां इस देश में नहीं रहना चाहिये, यह बिल्कुल अस्वामाधिक है, इस से देश की काफ़ी बुराई हो चुकी है और हो रही है। इस कारण से मैं इस का घोर विरोध करता हूँ और मंत्री महोदय से अपील करता हूँ कि वह इस को वापस ले लें।

Mr. Deputy-Speaker: The hon. Minister.

Pandit Thakur Das Bhargava: rose—

Mr. Deputy-Speaker: Let me close at one o'clock. There are five minutes more. Is it necessary?

Shri V. P. Nayar (Chirayinkil): One minute, Sir.

Shri Bansal (Jhajjar-Rewari): Some of us on this side have not been able to catch your eye, Sir; I do not know why. I have been rising up from this morning every time.

Mr. Deputy-Speaker: When my eye falls on an hon. Member, I call him.

Shri Bansal: We do not see your eyes rise towards us.

Mr. Deputy-Speaker: It is not that every hon. Member who wants to speak must be given an opportunity. There is no meaning in saying that I

have not been able to catch your eye. I have been looking this side and that. All hon. Members are getting into my eyes. I can only call one hon. Member. I leave it to the House. The only question is whether the House is inclined to go further into the matter in such great detail.

Hon. Members: No. no. Closure, Sir.

Sardar A. S. Saigal (Bilaspur): Sir, the question be now put.

Mr. Deputy-Speaker: The question is:

"That the question be now put."

The motion was adopted.

Shri T. T. Krishnamachari: There is nothing to reply.

Mr. Deputy-Speaker: The question is:

"That the Bill be passed."

The motion was adopted

#### CODE OF CRIMINAL PROCEDURE (SECOND AMENDMENT) BILL

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): Sir, Dr. Katju is engaged in the other House. I beg to move the motion standing in his name:

That the following amendment made by the Council of States in the Bill further to amend the Code of Criminal Procedure, 1898, be taken into consideration:

"That in clause 7 of the Bill at the end of clause (a) of the proposed section 132A of the principal Act, the words 'so operating' shall be added."

This amendment has emanated more or less as a consequence of the amendment made in this House to this section. This House has added the words "operating as land forces". The particular clause reads thus:

"132A. Definitions.—In this Chapter,—

(a) the expression 'armed forces' means the military, naval and air forces, operating as land forces"—these words have been added in this House—"and includes any other armed forces of the Union."

The other House had felt that because we had put in the words "operating as land forces" the words "so operating" have to be added. That

does not really materially affect the amendment. I do hope the House will agree to the amendment.

**Mr. Deputy-Speaker:** The question is:

That the following amendment made by the Council of States in the Bill further to amend the Code of Criminal Procedure, 1898, be taken into consideration:

"That in clause 7 of the Bill at the end of clause (a) of the proposed section 132A of the principal Act, the words 'so operating' shall be added."

The motion was adopted.

1 P.M.

**Shri T. T. Krishnamachari:** I beg to move:

"That the amendment made by the Council of States in the Bill be agreed to."

**Mr. Deputy-Speaker:** The question is:

"That the amendment made by the Council of States in the Bill be agreed to."

The motion was adopted.

*The House then adjourned till Half Past Three of the Clock*

*The House reassembled at Half Past Three of the Clock.*

[MR. DEPUTY-SPEAKER in the Chair]

ADMINISTRATION OF EVACUEE  
PROPERTY (AMENDMENT) BILL

**The Minister of Rehabilitation (Shri A. P. Jain):** I beg to move:

"That the Bill further to amend the Administration of Evacuee Property Act, 1950, be referred to a Select Committee consisting of Shri M. Ananthasayanam Ayyangar, Lala Achint Ram, Shrimati Subhadra Joshi, Shri Jagannathrao Krishnarao Bhoonsle, Shri Narendra P. Nathwani, Shri H. C. Heda, Shri Nemi Chandra Kasliwal, Shri Ram Pratap Garg Pandit Chatur Narain Malviya, Shri Jwala Prasad, Giani Gurmukh Singh Musafir, Shri Syed Mohammed Ahmad Kazmi, Col.

B. H. Zaidi, Shri Digambar Singh, Shri Mulchand Dube, Shri Kanhaiya Lal Balmiki, Shri Syed Ahmed, Pandit Lakshmi Kanta Maitra, Shri Basanta Kumar Das, Pandit Thakur Das Bhargava, Shri Radha Charan Sharma, Chaudhri Hyder Husein, Shri Rohini Kumar Chaudhuri, Shrimati Sucheta Kripalani, Shri V. P. Nayar, Shri Vishnu Ghanashyam Deshpande, Shri Bhawani Singh, Dr. Manik Chand Jatavvir, Shri Avadheshwar Prasad Sinha, Shri P. N. Rajabhoj and the Mover with instructions to report by the last day of the first week of the next session."

**Mr. Deputy-Speaker:** I may not be available.

**Shri A. P. Jain:** Well, then, Sir, somebody will deputise for you.

**Mr. Deputy-Speaker:** If my name is there, I have to preside. Therefore, my name may be removed. I will appoint some other Member as the Chairman.

**Shri A. P. Jain:** Will, I drop your name.

In moving this motion, I know that I am treading on somewhat tender ground. Evacuee property law has been one of the controversial subjects in this House. On the one hand, it has been represented that this law has been invented as a sort of steamroller to crush a certain section of the community; on the other hand, accusations have been made that evacuee property has been thrown away recklessly. They have described the Minister as a great Moghul who throws away the evacuee property according to his whims and according to his caprices. I submit that both these charges are completely unfounded.

I will refer to two statements that were made by two hon. Members of this House, senior Members for whom I have great regard, during the general discussion on the Budget. One statement was made by my friend Sardar Hukam Singh and another by Dr. Syama Prasad Mookerjee.

**Sardar Hukam Singh (Kapurthala-Bhatinda):** Am I a senior Member?

**Shri A. P. Jain:** Sardar Hukam Singh stated:

"A large number of Muslims have returned and their property has been restored to them. In Bombay, Delhi and U.P. alone.